

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10164/2013

(Arising out of impugned final judgment and order dated 13/08/2013
in CRLR No. 421/2006 passed by the High Court Of Judicature at
Allahabad)

DINESH PRATAP SINGH

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned
order and permission to file additional documents and stay and
office report)

Date : 16/11/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ARUN MISHRAFor Petitioner(s) Mr. Giriraj Subramaniam, Adv.
for Ms. Liz Mathew, Adv.For Respondent(s) Mr. Gaurav Bhatia, AAG
Mr. Utkarsh Sharma, Adv.
Ms. Pragati Neekhara, Adv.UPON hearing counsel the Court made the following
O R D E RAt the request of the learned counsel for the respondent,
list the matter on 20.11.2015.(Jayant Kumar Arora)
Sr. P.A.(Tapan Kumar Chakraborty)
Court Master

Signature Not Verified

Digitally signed by
Jayant Kumar Arora
Date: 2015.11.17
10:36:26 IST
Reason: